

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUBSECTION (i)]
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No.61/2018-Customs

New Delhi, 14th September 2018

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby directs that each of the notifications of the Government of India in the Ministry of Finance (Department of Revenue), specified in column (2) of the Table below shall be amended in the manner specified in the corresponding entry in column (3) of the said Table, namely:-

Sl. No.	Notification number and date	Amendments												
(1)	(2)	(3)												
1.	Notification 73/2005- Customs, dated the 22nd July, 2005 published in the Gazette of India vide G.S.R. 498(E), dated the 22nd July, 2005	<p>In the said notification, in the Table, -</p> <p>(i). after S. No. 6 and the entries relating thereto, the following serial numbers and the entries shall be inserted, namely: -</p> <table border="1" style="margin-left: 40px;"> <tr> <td style="text-align: center;">“6A</td> <td style="text-align: center;">19053100</td> <td style="text-align: center;">All goods</td> </tr> <tr> <td style="text-align: center;">6B</td> <td style="text-align: center;">21039010</td> <td style="text-align: center;">All goods</td> </tr> <tr> <td style="text-align: center;">6C</td> <td style="text-align: center;">21039020</td> <td style="text-align: center;">All goods”;</td> </tr> </table> <p>(ii). after S. No. 55 and the entries relating thereto, the following serial number and the entries shall be inserted, namely: -</p> <table border="1" style="margin-left: 40px;"> <tr> <td style="text-align: center;">“55A</td> <td style="text-align: center;">29153200</td> <td style="text-align: center;">All goods”;</td> </tr> </table>	“6A	19053100	All goods	6B	21039010	All goods	6C	21039020	All goods”;	“55A	29153200	All goods”;
“6A	19053100	All goods												
6B	21039010	All goods												
6C	21039020	All goods”;												
“55A	29153200	All goods”;												

(iii). after S. No. 83 and the entries relating thereto, the following serial number and the entries shall be inserted, namely:

“83A	54024400	Ex- Elastomeric yarn (other than of Nylon and other Polyimides, untwisted or with a twist not exceeding 50 turns per meter)”;
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(iv). after S. No. 84 and the entries relating thereto, the following serial numbers and the entries shall be inserted, namely:

“84A	71042000	All goods
84B	72091710	All goods
84C	72091720	All goods
84D	72091730	All goods
84E	72091790	All goods
84F	72109010	All goods
84G	72109090	All goods
84H	72251910	All goods
84I	72251920	All goods
84J	72251990	All goods

84K	72251910	All goods
84L	72251920	All goods
84M	72251990	All goods
84N	73079910	All goods
84O	73079990	All goods
84P	82071900	All goods”;

(v). after S. No. 91 and the entries relating thereto, the following serial number and the entries shall be inserted, namely:

“91A	84439960	All goods”;
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(vi). after S. No. 125 and the entries relating thereto, the following serial number and the entries shall be inserted, namely:

“125A	85234960	All goods”;
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(vii). after S. No. 157 and the entries relating thereto, the following serial number and the entries shall be inserted, namely:

“157A	85423900	All goods”;
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viii). after S. No. 186 and the entries relating thereto, the following serial number and the entries shall be inserted, namely:

“186A	90281000	All
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					goods”;
		(ix).	after S. No. 190 and the entries relating thereto, the following serial number and the entries shall be inserted, namely:		
			“190A	91101100	All goods”;
2.	Notification 10/2008-Customs, dated the 15th January, 2008 published in the Gazette of India vide G.S.R. 33(E), dated the 15th January, 2008	In the said notification, in the Table after S. No. 250 and the entries relating thereto, the following serial number and the entries shall be inserted, namely:			
			“250A	54024400	Ex- Elastomeric yarn of Nylon and other Polyimides, untwisted or with a twist not exceeding 50 turns per meter”;

[F. No. 354/363/2018-TRU]

Gunjan Kumar Verma
Under Secretary (TRU-1)

Note: The principal notification No. 73/2005-Customs, dated the 22nd July, 2005, was published in the Gazette of India, Extraordinary, vide G.S.R.No. 498(E), dated the 22nd July, 2005 and was last amended by notification amended by 67/2016-Cus. dated 31-12-2016 [G.S.R.1198 (E), dated

the 31th Dec, 2016] and the principal notification No. 10/2008- Customs, dated the 15th January, 2008 was published in the Gazette of India, Extraordinary, vide G.S.R. 33(E), dated the 15th January, 2008 and was last amended by notification 67/2016-Cus. dated 31-12-2016 [G.S.R.1198 (E), dated the 31th Dec, 2016]